

ITEM NO.8 + 61

COURT NO.5

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26282/2024

(Arising out of impugned final judgment and order dated 13-11-2023
in WA No. 232/2023 passed by the High Court Of Orissa At Cuttack)

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

DHARANIDHAR JENA

Respondent(s)

(IA No.237266/2024-CONDONATION OF DELAY IN FILING and IA
No.237267/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

WITH

Diary No(s). 21177/2024 (XI-A)

(IA No.240039/2024-CONDONATION OF DELAY IN FILING and IA
No.240038/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.240040/2024-CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS)

WITH

[Item No.61]

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21028/2024

([TO BE TAKEN UP ALONG WITH ITEM NO.8.1 I.E. Diary No.
21177/2024]..... IA No.242875/2024-CONDONATION OF DELAY IN FILING
and IA No.242876/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.242878/2024-CONDONATION OF DELAY IN REFILING /
CURING THE DEFECTS)

Date : 25-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Milind Kumar, AOR

Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

1. Delay condoned.
2. Ms. Bipasa Tripathy, learned counsel submits that here also relief was granted by the learned Single Judge following the decision in the case of Narusu Pradhan v. State of Odisha rendered on 11.06.2009 in O.A. No. 1189(c) of 2006 by the Odisha Administrative Tribunal.
3. Issue notice.
4. In the meantime, the interim order dated 22.03.2021 in SLP (Civil) Diary No. 6184 of 2021 will operate in the present matters as well.
5. Tag with SLP (Civil) Diary No. 33400 of 2023.

**(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS**

**(KAMLESH RAWAT)
ASSISTANT REGISTRAR**